

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

O.A. No. 247 of 2006

Date of order : 21.04.2006

C O R A M

Hon'ble Mr Justice P.K. Sinha, Vice-Chairman

Abhay Krishna Mahto  
Vs.

Union of India and others

Counsel for the applicant : Shri G. Bose

Counsel for the respondents: Shri Mukund Jee.

O R D E R (Oral)

By Justice P.K. Sinha, V.C.:-

Heard learned counsel for the applicant and learned Standing Counsel for the respondents , Shri Mukund Jee. The applicant,while working under the railway, had faced a departmental enquiry and was awarded punishment of being placed at the bottom of the scale for 35 months. An appeal against that order was filed, which was dismissed by the competent authority, granting him liberty to move Principal Chief Engineer, E.C. Railway, Hajipur within 45 days in revision. Through Annexure A/3, such revision was filed to the Principal Chief Engineer, E.C.



Railway, Hajipur under the signature of the applicant dated 2.3.2005. This application is against the order of punishment or for directing respondent No. 2 to dispose of the revision petition , as contained in Annexure A/3. It is submitted that this application is still pending.

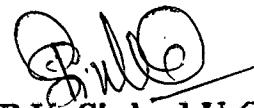
2. When a statutory revision application has been filed and is pending before the competent authority, it is desirable that the authority should be given an opportunity to consider that and to record order on revision application.

3. The learned Standing Counsel for the respondents is present and also agrees with this.

4. This application is, therefore, disposed of by directing respondent No. 2 , General Manager (Engineering), also known as Principal chief Engineer, E.C. Railway, Hajipur to consider the aforesaid revision application and <sup>to</sup> dispose that of by reasoned order, within two months of the receipt of a copy of this order. The applicant is also directed to supply to respondent No. 2 a copy of this order along with copy of this application with Annexures , within a fortnight of the receipt of a certified copy of this order.



5. With the aforesaid directions, this application is disposed of, with no order as to the cost.

  
{ P.K. Sinha } V.C.

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